



2026:AHC-LKO:9313

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 65 of 2026

Ajeet Kumar Yadav And 5 Others

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Lko. And 8
Others

.....Respondent(s)

Counsel for Petitioner(s)	: Suresh Kumar Pandey, Deepak Kumar Pandey
Counsel for Respondent(s)	: C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Suresh Kumar Pandey, the learned counsel for the petitioners, Sri Anil Kumar Kushwaha, the learned Standing Counsel appearing on behalf of the State, Sri Mohd. Talib Khan, Advocate holding brief of Sri Pankaj Gupta, the learned counsel for the Gaon Sabha and perused the material on record.
2. By means of the instant petition filed in public interest the petitioner has sought issuance of a direction for removal of encroachment made on gaon sabha land bearing Gata No.542, situated in Gaon Sabha Salpur Semra, Tehsil Sadar, District Gonda, which is recorded as chakmarg.
3. On the basis of written instructions provided by the Sub Divisional Magistrate, Sadar Gonda the learned Standing Counsel has informed the court that proceedings (Case Nos.T202208300409720 and T202208300409719), under Section 67 of U.P. Revenue Code have already been instituted for removal of encroachment over the land in question.
4. Accordingly, the petition is **disposed off** by issuing a direction to the authority concerned to decide Case Nos.T202208300409720 and T202208300409719, under Section 67 of U.P. Revenue Code expeditiously in accordance with law and thereafter proceed to take all necessary steps for removal of encroachments with utmost expedition.

February 6, 2026
Ram.

(Subhash Vidyarthi,J.)